

pay instalments only after they shift to the allotted flats as they have to pay rent etc. for the present rented premises ;

(e) if so, whether Government propose to postpone the demand for monthly instalment and recover it only after giving physical possession of the flats ; and

(f) if so, the details thereof and if not, the reasons thereof ;

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) DDA has reported that the flats of Janta and LIG categories under New Pattern Housing Scheme 1979 (HUDCO) have been allotted to its registrants in the draw held in 1982 and demand letters issued in 1983. The amounts demanded from the registrants were worked out on the following basis :—

(1) In case of flats allotted on *Cash Down basis* an allottee is required to deposit the total cost of the flats etc., within 2 months from the date of issue of demand-cum-allotment letter.

(2) In case of flats allotted on *hire purchase basis* the Premium for land plus 20% of the balance cost of flat is recovered as initial deposit at the time of allotment, payable within one month from the date of issue of demand-cum allotment letter and balance cost is recoverable in instalments.

(b) and (c). Under Janta Category, those who have got allotment in Bl-A pkt. 'F', are getting possession of the flats as the flats in this pkt. are completed. In Blk-'B' pkt. 'C', the flats allotted are not yet complete and the deferment of instalments orders have already been issued. Under LIG category possession has almost been handed over in Blk 'B' pkt. 'C' but flats in Blk-'B' pkt. 'R' are yet to be completed. Action for deferment of instalments will also be taken in this case as is generally done by the DDA in cases where the construction is delayed.

(d) In cases where the instalments have

been deferred the allottees are not asked to pay the instalment before they are given possession of the flats, otherwise the allottees are supposed to start payment of instalments after one month's time given in the demand letters.

(e) Yes, in the cases mentioned above.

(f) Payment of instalments against 600 flats under Janta category in Shalimar Bagh, Blk 'B' pkt. 'C' already stands deferred upto Oct. '83 and further action to extend the same is in hand. Similarly, action of deferment of payment of instalments in respect of 204 flats under LIG category in Bl. B. pkt. 'R', is also under process.

Allotment of Flats to 1976 Registrants in Shalimar Bagh

3153. **SHRI ANWAR AHMAD :** Will the Minister of WORKS AND HOUSING be pleased to refer to the reply given to Starred Question No. 867 on 30 April, 1984 regarding allotment of flats to 1976 registrants in Shalimar Bagh and state :

(a) whether the specific draw for allotment of these flats has been held ;

(b) whether physical possession of these flats has been given ;

(c) if not, the reasons therefor ;

(d) the actual cost of flats worked out ;

(e) whether there has been an increase in the original estimated cost ; and

(f) if so, the details and reasons therefor ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) No.

(b) Does not arise in view of (a) above.

(c) Contractor could not complete the work so far. Action is being taken to get the work done at his risk and cost of the contractor.

(d) to (f). Actual cost of the flat will be worked out only after completion of the work.

Maintenance of Government Residential Accommodation in Delhi

3154. SHRI MANOHAR LAL SAINI : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether Government owned residential accommodations in Delhi are not maintained properly by the three wings of the Central Public Works Department ;

(b) if so, the steps Government propose to take to ensure their proper maintenance ;

(c) the amount of rent received by Government from the residential accommodations and the amount spent on their maintenance ;

(d) whether ceiling fans provided in the residential accommodations have not been serviced/oiled and consequently they either do not work properly or give disturbing sound ; and

(e) if so, the steps Government propose to take to ensure timely servicing/oiling of the fans and also the painting of fans and electrical fittings once in two years ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) :

(a) and (b). The Government owned residential accommodation in Delhi is being maintained properly as per the maintenance norms and funds limitations.

(c) An amount of Rs. 600.28 lakhs was recoverable during the year 1983-84 on account of rent etc. for residential Government accommodation. This amount does not include the amount recoverable on account of rent etc. in respect of residential Government accommodation placed at the disposal of various Departments of Central/State Governments and other organisation.

An amount of Rs. 893.23 lakhs has been spent on maintenance (Civil/Ele./Horti.) during 1983-84.

(d) and (e). The ceiling fans provided in the residential accommodation are periodically serviced and oiled to keep them in working condition. Painting of fans and electrical fittings is also normally carried out once in two years.

Setting up of Industries for Processing Marine Fish in Sunderban Region

3155. SHRI NIRMAL SINHA : Will the Minister of AGRICULTURE be pleased to state :

(a) whether Government propose to setup industries at Nawbhane/Kakdwip/Mathurapur/Patharpratima in Sunderban region for processing marine fishes for trade and manufacture of poultry food from the non-edible small fishes and prawns and other abundantly available and wasted fishes ; and

(b) if so, the details of the scheme and when it will be implemented ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) :

(a) No, Sir.

(b) Does not arise.

भारतीय कृषि अनुसंधान परिषद् द्वारा मुंबाड़िया विश्वविद्यालय को सहायता अनुदान का बन्द किया जाना

3157. प्रो० निर्मला कुमारी सक्तावत : क्या कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भारतीय कृषि अनुसंधान परिषद् द्वारा रात्रस्थान में उदयपुर स्थित मुंबाड़िया विश्वविद्यालय को दी जाने वाली अनुदान सहायता बन्द कर दी गई है ;

(ख) यदि हाँ, तो उसके कारण क्या हैं और क्या इस सहायता के बन्द किये जाने के कमसकम रात्रस्थान में कृषि अनुसंधान और विस्तार कार्यक्रम पर कोई प्रतिकूल प्रभाव पड़ेगा ; और

(ग) क्या सरकार निकट भविष्य में इस सहा-